

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

OA NO. 1689/2004

This the 16th day of July, 2004

HON'BLE JUSTICE SH. V.S.AGGARWAL, CHAIRMAN HON'BLE SH. S.A.SINGH, MEMBER (A)

Shri Krishan Lall, Retd. I.A.S. Officer(H.P.1973) Flat No.35, Gulmohar Enclave, New Delhi-110045

... Applicant

(By advocate: Shri S.C.Luthra)

Versus

- U.O.I. through Secy,
 Ministry of Personnel, Public Grievance
 & Pension, Deptt. of Personnel & Training,
 North Block, New Delhi-110001
- 2. Govt.of Himachal Pradesh, Through the Secretary, Deptt. of Personnel (A1) Shimla-171002 (H.P.)

...Respondents.

ORDER (ORAL)

By Justice Shri V.S.Aggarwal, Chairman

The applicant states that he was facing disciplinary proceedings since the year 1996. By virtue of the present application, he seeks to quash the same on the ground of inordinate delay.

- 2. Once the proceedings are going on, at this stage, the relief claimed cannot be granted but we do not expresss ourselves in this regard. At an appropriate stage, the applicant may take up the plea subject to just exceptions.
- 3. However, at this stage, we direct that keeping in $1 \, \otimes$ view the aforesaid facts, respondent no. 2 should ensure

18 Ag

@ Note; - Corrected vide orders
dated 23.8.04 in
M.A.No. 1741/2004 in DA 1689/04



that the disciplinary proceedings are completed within six months of the receipt of the certified copy of the present order provided the applicant co-operates in the said inquiry and does not cause delay.

- the Pertaining to other ground taken by applicant, it would be unnecessary for us to express any opinion at this stage.
- The Original Application is disposed of.

(V.S. Aggarwal)

Chairman

/kdr/